

**OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KANGRA DIVISION
AT DHARAMSHALA - H.P.**

No.DSJ/EC/(4-9)/2020 _____
Dated: 17.04.2020


***OFFICE ORDER ***

In compliance of the Hon'ble High Courts' Instructions No. HHC/RG/C-19/2020-10 dated 16.04.2020, directing the courts to entertain the urgent cases filed through E-mail only, the following arrangements are made for the disposal of such urgent matters, till further orders:

1. The matters of urgent nature, pertaining to the Appellate/District/Sessions Courts, be filed through E-Mail only on: **Dsj-kan-hp@nic.in** and these should be in **PDF** format, containing the scanned copy of the original;
2. The cases pertaining to the Civil Judges/ Magisterial courts of Sub-Divisions shall be similarly filed on the following E-mail addresses:
 - i) Dharamshala Sub-Division: **ecourts-hpka02@indiancourts.nic.in**
 - ii) Kangra Sub-Division: **ecourts-hpka13@indiancourts.nic.in**
 - iii) Dehra Sub-Division: **ecourts-hpka07@indiancourts.nic.in**
 - iv) Palampur Sub-Division: **ecourts-hpka15@indiancourts.nic.in**
 - v) Nurpur Sub-Division: **ecourts-hp3801@indiancourts.nic.in**
 - vi) Indora Sub-Division: **ecourts-hpka09@indiancourts.nic.in**
 - vii) Baijnath Sub-Division: **ecourts-hpka05@indiancourts.nic.in**
 - viii) Jawali Sub-Division: **ecourts-hpka11@indiancourts.nic.in**
3. The matters received through E-mails by 12 O'clock only, shall be entertained on that day. The rest of the matters will be taken up on the next day;
4. The Advocates/ parties shall mention their mobile numbers also in the petition, so that they can be conveyed the messages regarding hearing of the case by the concerned court;
5. In respect of the cases of Appellate/District/Sessions Courts, the question of urgency will be decided by the District & Sessions Judge;
6. The cases of above Sub-Divisions, where there are two or more courts, shall be scrutinized by the Sr. Civil Judge/ CJM/ Civil Judge/ACJM/JMIC, and if found to be urgent, to take further action;
7. It would be decided by the concerned Judge, to whom the case is assigned, to hear the arguments through the video conferencing or in the court, keeping in view the lockdown/ curfew orders still continuing in this Civil & Sessions Division and this District being in Red Zone. The courts dealing with such urgent matters, will work with skeletal/minimal staff;



8. The filing of hard copy as well as payment of court fees, filing of affidavits are deferred and would be paid/filed, as and when the court hearing the matter directs, after lifting of the curfew.



(J.K. Sharma)
District and Sessions Judge,
Kangra Division at Dharamshala.

Endst. No. DSJ/EC/(4-9)/2020- 2988 - 3008

Dated: 17.04.2020

Copy forwarded to:-

1. The Principal Judge, Family Court, Kangra at Dharamshala, for information and taking similar action in respect of his court, if required.
2. All the Additional District and Sessions Judges/ Fast Track Court/ Sr. Civil Judges/ACJM's/Civil Judges/JM's, of this Civil and Sessions Division through E-mail and WhatsApp, for information and necessary action.
3. The District Magistrate, Kangra at Dharamshala for information.
4. The Superintendent of Police, Kangra at Dharamshala, for information.
5. The Superintendent of Police, (Vigilance and Anti Corruption), Kangra at Dharamshala, for information.
6. All the Presidents, Bar Associations of Kangra Division, for information and with the request to circulate amongst the Bar members for information.
7. District Attorney, Kangra at Dharamshala for information.
8. The Superintendent of District Jail, Dharamshala and Incharge, Sub-Jail Nurpur for information.
9. The Computer Branch to upload the same on the official website of District Courts Kangra.
10. Guard file.


District and Sessions Judge,
Kangra Division at Dharamshala.